

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2351
ANSWERED ON:11.03.2015
ALLOCATION OF STAFF
Goud Dr. Boora Narsaiah

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has set up Kamalnathan Committee for allocation of staff to Andhra Pradesh and Telangana;
- (b) if so, the details thereof;
- (c) whether the said committee has submitted its report;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the time by which such report is likely to be submitted and implemented?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): Yes, Madam.

(b): The Government has constituted an Advisory Committee under the Chairmanship of Shri C.R. Kamalanathan for allocation of State Government employees (other than AIS), in exercise of powers conferred by Section 80 of the Andhra Pradesh Reorganization Act, 2014, with effect from 29.03.2014. A copy of the order is enclosed at Annexure.

(c): No, Madam.

(d): Does not arise.

(e): The Committee is in the process of determining cadre strength of all the State Cadres in order to recommend allocation of employees, other than All India Services, between the Successor States of Andhra Pradesh and Telanagana. The time schedule for submission of recommendations of the Committee has been fixed as 15.10.2015.

Annexure

F.No.27/13/2013-SR(S)
Government of India
Ministry of Personnel, P.G. & Pension
(Department of Personnel & Training)

3rd Floor, Lok Nayak Bhawan,
Khan Market, New Delhi.
Dated 29th March, 2014

ORDER

In exercise of the powers conferred by Section 80 of the Andhra Pradesh Reorganization Act, 2014, the Central Government hereby constitutes the Advisory Committee for State Government employees other than All India Services, with immediate effect.

2. The Advisory Committee will comprise the following:-

(i) Shri C.R. Kamalanathan, IAS (Retd.) (AP:1965) - Chairman

- (ii) Chief Secretary of the existing State of Andhra Pradesh - Member
- (iii) Shri V. Nagi Reddy, IAS (AP:84) - Member
- (iv) Dr. P.V. Ramesh, IAS (AP:85) - Member
- (v) Additional Secretary / Joint Secretary, Department of Personnel & Training - looking after the charge of SR Division or his/her nominee not below the rank of Director / Deputy Secretary to the Government of India representing the Central Government - Member
- (vi) An Officer not below the rank of Secretary to the State Government coordinating the Reorganization Cell in the existing State of Andhra Pradesh - Member

3. On or after the 'Appointed Day' the Chief Secretaries of the successor States of Telangana and Andhra Pradesh shall become members.

4. The terms of reference of the Advisory Committee shall be as under:

(i) To delineate objective and transparent criteria for the allocation / distribution of personnel belonging to the State Government employees borne on the existing cadres of different services of Andhra Pradesh between the two successor States namely Andhra Pradesh and Telangana;

(ii) To determine the cadre strength and further subdivide it into various categories for different services under the State Government i.e. Direct Recruitment Quota and Promotion Quota wise; Unreserved, OBC, SC and ST for the two successor States namely Andhra Pradesh and Telangana arising out of the existing State of Andhra Pradesh;

The recommendation of the Advisory Committee in this regard should be finalized only after the Committee places its principles of determination along with the actual cadre strength proposed on the website of the State Governments for a reasonable period, so as to allow comments/ representations to be made thereon and the Committee takes a view on the issues that may be raised by the stakeholders. Also, once the cadre strength is determined on this basis, shortages in different services in the undivided State of Andhra Pradesh vis-à-vis their present cadre strength should be distributed pro-rata between the successor States so that neither State is at a disadvantage.

(iii) To recommend specific individual allocation/ distribution of State Government employees accordingly;

(iv) To consider any representations made by a State Government employee (s) who is/are affected by such allocation / distribution in order to ensure a fair and equitable treatment to all and make appropriate recommendations, if any.

5. Any additional function may be assigned to the Committee, as and when required, as per the provisions of the said Act.

sd

(Archana Varma)
Joint Secretary to the Government of India
Copy to:

1. Chairman and all the Members of the AC.
2. The Chief Secretary of the existing State of Andhra Pradesh- for information and necessary action.
3. Secretary, DoPT, Government of India- for information and necessary action.
4. Secretary, MHA
5. Joint Secretary, PMO
6. Guard File